

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 223/MP/2022**

Subject : Petition seeking approval for lignite input price for the 2019-24 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.

**Petition No. 170/MP/2025**

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter 3, Regulation 13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Second Amendment to Regulations 2019, for approval of trued up of lignite input price of Neyveli Mines for the period 2019-24.

Petitioner : NLCIL

Respondent : TANGEDCO and 15 others

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL  
Shri Rakesh Pandey, Advocate, NLCIL  
Shri Srinivasan R., NLCIL  
Shri Divya Prakash, NLCIL  
Shri Prabhas Bajaj, Advocate, KSEBL  
Shri Rithvik Mathur, Advocate, KSEBL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO  
Shri S. Krishnaswami, TANGEDCO  
Ms. S. Radhika, TANGEDCO  
Shri R. Siva Preetha Sankari, TANGEDCO

**Record of Proceedings**

The learned counsels for the parties argued the matters at length. After hearing the learned counsels, the Commission directed the parties to file their respective written submissions, if any, on or before **25.2.2026**, with a copy to the other side.

2. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Joint Chief (Law)**

